

**IN THE NATIONAL COMPANY LAW TRIBUNAL
HYDERABAD BENCH – 1
SPECIAL BENCH
VC AND PHYSICAL (HYBRID) MODE
ATTENDANCE CUM ORDER SHEET OF THE HEARING HELD ON
02-02-2024 AT 02:30 PM**

IA (IBC) 228/2024 in CP(IB) No.401/95/HDB/2020
u/s. 95 of IBC, 2016

IN THE MATTER OF:

State Bank of India

...Petitioner

VS

Satyan Kasturi & PPS Enviro Power Pvt Ltd

...Respondent

C O R A M:-

**DR. VENKATA RAMAKRISHNA BADARINATH NANDULA, HON'BLE MEMBER (JUDICIAL)
SH. ASHISH VERMA, HON'BLE MEMBER (TECHNICAL)**

ORDER

IA (IBC) 228/2024

Learned Counsel Ms Khushi Singh for the Applicant present through Video Conference. This being an application to condone the delay of 197 days in filing the company petition. Issue Notice to the Corporate Debtor by registered/ speed post and through e-mail, to be taken up within 3 days' time. Meanwhile, counter if any to be filed by the Corporate Debtor within 10 days' time. Posted to 06.03.2024 for filing proof of service and for counter.

Sd/-

MEMBER (T)

Sd/-

MEMBER (J)